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ITEM NO.7

COURT NO.8

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (Crl.) No. 7720/2012
(Arising out of impugned final judgment and order dated
17/08/2012 in CR MBA No. 17646/2012 passed by the High Court of
Judicature at Allahabad)

KAMAL KUMAR

Petitioner(s)

VERSUS

STATE OF U.P. & ANR.

Respondent(s)

(With appln. (s) for exemption from filing O.T. and permission
to file additional documents and permission to file
supplementary affidavit and stay)

WITH

SLP(Crl) No. 6090/2015

(With appln.(s) for exemption from filing c/c of the impugned
Judgment and exemption from filing O.T. and Office Report)

SLP(Crl) No. 3482/2016

(With interim relief and office report)

SLP(Crl.)...CRLMP No. 8321/2016

(With appln.(s) for permission to file SLP and Office Report)

SLP(Crl) No. 3540/2016

(With interim relief and office report)

SLP(Crl) No. 3480/2016

(With interim relief and office report)

SLP(Crl) No. 7864/2016

(With appln.(s) for exemption from filing O.T. and interim
relief and Office Report)

Date : 05/04/2017 These petitions were called on
for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.A. BOBDE

HON'BLE MR. JUSTICE L. NAGESWARA RAO

For Petitioner(s) Mr. Umang Shankar,Adv.

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Mr. Neeraj Kumar Jain, Sr. Adv.

Mr. Sanjay Singh, Adv.

Mr. Siddharth Jain, Adv.

Mr. Umang, Adv.

Mr. Rajeev Singh,Adv.

For Respondent(s) Mr. Ardhendumauli Kumar Prasad,Adv.

Mr. Kunal Verma, Adv.

Mr. Jaideep Gupta, Sr. Adv.

Ms. Ranjeeta Rohatgi,Adv.

Ms. Samten, Adv.

Mr. R.K. Singh, Adv.

Mr. Kumar Gaurav, Adv.

Ms. Neeraj Singh, Adv.

Mr. B.N. Dubey, Adv.

Mr. P. Dayal, Adv.

Mr. Rameshwar Prasad Goyal,Adv.

Mr. Pradeep Kumar Yadav, Adv.

Mr. Ashutosh Yadav, Adv.

Mr. Agnivesh, Adv.

Ms. Manju Jetley,Adv.

Mr. Arvind Varma, Sr. Adv.

Mr. Gaurav Agarwal, Adv.

Ms. Sukanya Basu, Adv.

UPON hearing the counsel the Court made the following

O R D E R

Permission to file special leave petition(s)
is granted in Crl.M.P. No. 8321 of 2016.

Delay condoned.

Heard learned counsel appearing on behalf of
the petitioner.

We do not find any reason to entertain these petitions.

The special leave petitions are, accordingly, dismissed.

The petitioner shall have liberty to apply for

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cancellation of bail in case any conditions are breached.

The trial be expedited.

All applications stand disposed of.

[Charanjeet Kaur]

[Indu Pokhriyal]

A.R.-cum-P.S.

Court Master